स्मृति में जारी किये गये डाक टिकट

5607. **श्री हुकम चन्द कछवाय** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी, 1967 से अब तक स्मृति में कितने नये डाक टिकट जारी किये गये हैं और प्रत्येक डाक टिकट का मूल्य क्या है;

(ख) प्रत्येक नये डाक टिकट की बिक्री से उसके जारी किये जाने के प्रथम दिन सरकार के पास कितनी धनराशि आई;

(ग) दिसम्बर, 1968 तक अनुमानत: कितने नये डाक टिकट जारी किये जायेंगे; और

(घ) क्या सरकार का विचार देश के तीर्थ स्थानों, प्रसिद्ध स्थानों तथा कुछ प्रमुख व्यक्तियों के नाम पर भी डाक टिकट जारी करने का है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) 15–15 पैसे के मूल्यवर्ग में 22 टिकटें ।

(ख) बिक्री के आंकड़े इकट्ठे किये जा रहे हैं और उनको बाद में सभा-पटल पर रख दिया जाएगा ।

(ग) और (घ). 1968 में जिन टिकटों को जारी करने का निर्णय ले लिया गया है, उनके ब्यौरे की एक सूची सभा-पटल पर रखी है । [पुस्तकालय में रख दी गयी। देखिये संख्या LT—650/68]

Searsole Colliery

5608. SHRI DEVEN SEN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that 120 workers of the selected Searsole colliery in Raniganj-Asansol area have been suspended without giving any reasons; and

(b) if so, the steps taken by Government for their re-instalment?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No; it has however been reported that attendance of 120 is not being marked by the management for the purpose of lay-off compensation and that these workers have also not been given jobs in contravention of a settlement dated 11th January, 1968.

(b) The matter is being enquired into by the Central Industrial Relations Machinery.

Veerasaiva Muth Trust Properties in Mysore State

5609. SHRI S. A. AGADI: Will the Minister of LAW be pleased to state:

(a) whether any complaints have been lodged with the Endowment Department for alienating the Veersaiva Muth Trust Properties in Mysore State;

(b) whether Government are aware that properties of the Veerasaiva Muth Trust have been alienated in Koppal Taluk of Raichur District and Hospet and Hadagalli Taluks of Bellary District of Mysore State against the provisions of the Endowment Act during the last fifteen years;

(c) if so, the extent of the Trust properties so alienated with valuation thereof; and

(d) the action contemplated by Government to safeguard the objects and interests of the Institutions?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): (a) to (d). As the